

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2503
ANSWERED ON:07.03.2003
INFRASTRUCTURAL FACILITIES FOR JUDICIARY OF KERALA
N.N. KRISHNADAS;P.C. THOMAS

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of the Centrally sponsored scheme relating to the development of infrastructural facilities for judiciary, which is being implemented in the State of Kerala;
- (b) the share of Central contribution and total amount sanctioned and released during 2002-2003;
- (c) whether the Government have received any request from the Government of Kerala for the early release of the 2nd instalment of Central contribution; and
- (d) if so, the details thereof along with the steps taken by the Government in this regard?

Answer

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

(a) to (d) Under the Centrally Sponsored Scheme for development of infrastructural facilities for the judiciary, which was started during the year 1993-94, an amount of Rs 18.78 crore has been released to the State of Kerala so far. With the State's matching share, an amount of Rs. 64.02 crore has been spent by the State. During the current financial year 2002-2003, an amount of Rs. 261.76 lakhs was earmarked for the State of Kerala. The entire amount has been released in two instalments of Rs. 138.38 lakhs and Rs. 123.38 lakhs respectively.